12.091 hrs.

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PAPERS LAID ON THE TABLE

Notifications under Central Silk Board Act, Notification re: Committee on Low cost car and Annual Report of Praga Tools Corporation Ltd.

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table--

(1) A copy of each of the following Notifications under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:—

- (i) G.S.R. 1291 dated the 5th November, 1960 making cerain further amendments to be Central Silk Board Contributory Provident Funds Rules, 1955.
- (ii) G.S.R. 1326 dated the 12th November, 1960 making certain further amendments to the Central Silk Board Rules, 1955.
- (iii) G.S.R. 1327 dated the 12th November, 1960 making certain further amendment to the Central Silk Board Study Leave Rules, 1955. [Placed in Library, See No. LT-2465/60].

(2) A copy of Notification No. A.E. Ind, 1 (90)/60 dated the 20th October, 1960 regarding the appointment of an Expert Committee on the manufacture of a low cost car in India. [Placed in Library, See No. LT-2466/60].

(3) (a) A copy of the Annual Report of the Praga Tools Corporation Limited, Hyderabad, for the year 1958-59 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of Section 639 of the Companies Act, 1956.

(b) A copy of the review by the Government of the working of the above Corporation. [Placed in Library, See No. LT-2467/60]. 12,10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

IMPORT OF COCONUT OIL AND COPRA

Shri Kunhan (Palghat—Reserved— Sch. Castes): Sir, under Rule 197, I beg to call the attention of the Minister of Commerce and Industry to the following matter of urgent public importance and I request that he may make a statement thereon:

"The situation arising out of the policy of the Government allowing exporters of groundnut oil to import coconut oil and Copra."

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, it is I₄ pages long; shall I read it?

Mr. Speaker: Not necessary. He may lay it on the Table.

Shri Satish Chandra: Sir, I beg to lay the statement on the Table of the House.

STATEMENT

Coconut oil is not allowed to be imported and the question of its import by the exporters of groundnut oil does not arise.

2. Groundnut oil has been an important source of earning foreign exchange which in the year 1955 amounted to about Rs. 21 crores. Though the production of groundnut improved in subsequent years it became difficult to export groundnut oil on account of high internal prices and severe competition in foreign markets.

3. It was decided sometime ago to link the export of groundnut expeller cake carrying a good margin of profit with the export of groundnut oil to compensate the loss incurred in selling the oil at international prices. The gap between the internal and world prices widened further during the current year and this link of groundnut expeller cake became ineffective.

4. The landed cost of imported copra is much lower than its local price so that the actual users of crushers who

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get import allocations enjoy a high margin of profit. It was felt that part of the profits earned on imported copra for which appreciable amount of foreign exchange is spent should also be linked with the export of groundnut oil.

5. Tenders were, therefore, invited to quote the minimum quantity of copra to be imported against the export of each ton of groundnut oil. This was done to provide an additional incentive to the usual export allotment of 3-1/2 tons of expeller cake for each ton of oil.

6. The total quantity of lowest tenders which have been accepted comes to only 175 tons of copra at the rate of half ton for each ton of groundnut oil to be exported. This quantity is negligible in comparison to the total import of copra which was about 90,000 tons in 1959.

7. It is obvious that the small quuntity of 175 tons is not likely to affect the copra crushing industry in any way. Government will, in formulating any scheme for promotion of exports, ensure the supply of imported copra in reasonable quantites to the actual crushers.

12.11 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shrl Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 28th November, 1960, will consist of:--

- Further clause-by-clause consideration and passing of the Companies (Amendment) Bill, 1959, as reported by Joint Committee.
- (2) Consideration and passing of the Preventive Detention (Continuance) Bill, 1960.

- (3) Discussion and voting of the Supplementary Demands for Grants (Railways) for 1960-61.
- (4) Consideration and passing of:---
 - Indian Post Office (Amendment) Bill, 1960;
 - Railway Passenger Fares (Amendment) Bill, 1960;
 - Industrial Employment (Standing Orders) Amendment Bill, 1960;
 - Prevention of Cruelty to Animals Bill, 1960 as passed by Rajya Sabha.
- (5) Discussion on the Report of the Direct Taxes Administra-Enquiry Committee. tion 1958-59 and the memorandum of dissent, comments, and recommendations by Shri G. P. Kapadia on the Report, laid on the Table of the House on the 21st December, 1959 and the statement of the Finance Minister on the more important recommendations of the Enquiry Committee, laid on the Table of the House on the 9th September, 1960, on a motion to be moved by Shri S. M. Banerjee and others on Tuesday, the 29th November, at 3 p.m.
- (6) Discussion under Rule 193 of the Rules of Procedure and Conduct of Business in Lok Sabha to be raised by Sardar Iqbal Singh and others on the Indus Waters Treaty laid on the Table of the Lok Sabha on the 14th November, 1960. on Wednesday, the 30th November at 3 P.M.

Shri Braj Raj Singh (Firozabad): You were pleased to say that two noday-yet-named motion would be taken up every week, Next week, we